

(3)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.229/93.

Shri Laxman Govinda.

..... Applicant.

V/s.

Union of India & Ors.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri N.K.Verma, Member(A).

Appearances:-

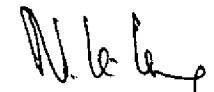
Applicant by Shri M.M.Sudame.
Respondents by Shri P.S.Lambat.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 1.11.1993.

Heard Shri M.M.Sudame, counsel for the
applicant and Shri P.S.Lambat, counsel for the
Respondents.

2. It is obvious that the trade test at which
the applicant was declared selected took place in
the year 1986. The grievance of the applicant is that
the promotions were made pursuant. to the trade test,
but his juniors came to be selected. The present
application was filed in 1993 and is obviously
barred by time. It is accordingly dismissed with, no
order as to costs.


(N.K.VERMA)

MEMBER (A)


(M.S.DESHPANDE)

VICE-CHAIRMAN

B.